



भारत सरकार / Government of India  
 श्रम एवं रोजगार मंत्रालय  
 Ministry of Labour & Employment  
 खान सुरक्षा महानिदेशालय  
 Directorate General of Mines Safety  
 Hyderabad क्षेत्र सं 1 / Region no. 1

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No. है.1/जे. भी. आर. ओ. सि /अनुज्ञा/2006/ 1543

Hyderabad, dated the 21<sup>st</sup> August 2006.

प्रेषक

खान सुरक्षा निदेशक,  
 हैदराबाद क्षेत्र-1  
 गुहाकल्पा, ब्लॉक-2  
 एम जे रोड, नामपल्लि,  
 हैदराबाद-500001

सेवा में

अभिकर्ता एवं प्रबंधक,  
 जलगाम भेंगलराव पोखरिया -I खदान,  
 M/s. सिंगरेनी कालरीज कं. लि.,  
 PO: सत्तुपल्ली - 507302,  
 खम्मम जिला (AP)

महोदय,

विषय: *Exemption under Regulation 170(1A & 1B) of the Coal Mines Regulations, 1957 of condition 1.0 of the permission letter No. H1/SATTUPALLI OCP-II/Perm/2005/1830 dated 27-9-2005, for deep hole blasting using more than 2 kgs. of explosive, within 300m and upto 125m of Jalagam Vengala Rao Nagar Residential Area and Market Yard, not belonging to the Owner at Jalagam Vengala Rao Opencast-I Mine- SCCL.*

Please refer to your letter No. KGM/JVR OC-II/AGT/2006/67/1160 dated 6<sup>th</sup> May 2006 seeking permission for relaxation under Reg.170 (1A & 1B) of the Coal Mines Regulations, 1957 for doing deep hole blasting in proximity of *Jalagam Vengala Rao Nagar Residential Area and Market Yard*, falling within the Danger Zone at Jalagam Vengala Rao Opencast – I Mine of M/s. SCCL.

The matter has since been considered on the basis of the information furnished and shown on the accompanying plans/section(s). By virtue of the powers conferred on the Regional Inspector of Mines (also designated as Director of Mines Safety) under Regulation 170(1A & 1B) of the Coal Mines Regulations, 1957, I hereby permit you to carry out controlled blasting using more than 2kgs. of explosive within the Danger Zone at Jalagam Vengala Rao Opencast – I Mine within 300m and upto 125m of the Jalagam Vengala Rao Nagar Residential Area and Market Yard, not belonging to the owner, subject to the following conditions being complied with.

1. The entire drilling, stemming and blasting operations shall be carried out under the direct charge and supervision of a blasting officer holding First Class Manager's Certificate of Competency who shall be assisted by two Assistant Managers holding Second Class Certificate, one for drilling operations and the other for blasting operations with sufficient number of officials to ensure constant personal supervision for the entire operations.
2. The explosive charge per delay shall be such, so as to limit the vibrations to Peak Particle Velocity (ppv) value of 10mm per second with a frequency more than 8 Hz. However, the charge per delay should not exceed 100Kgs for blasting upto 200m and 50Kgs while blasting upto 125m, at any time. The delay interval shall not exceed 25 milli-second.
3. No secondary blasting shall be done and rock breaker shall be used within the danger zone for dealing with boulders, if any.
4. Initiation shall be arranged according to the direction of the face with respect to the nearest structure in such a way that the propagation of detonating holes or a row of holes through non-electric initiation system which should progress away from the structures.

Contd...2.

Sanjay/S/O  
 Production  
 [Signature]

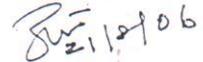
5. Blasting shall not be carried out in crushed, broken area or sliced ground. Such crushed, broken or sliced ground shall be extracted with rock breakers and excavators.
6. Strict monitoring on movement of strata shall be made while blasting within 60m of all the faults and geological disturbances.
7. It shall be ensured that the burden distance and the length of the stemming column are adequate to prevent the premature release of the gases of detonation. If excessive back break is resulted due to the previous blast, more stemming shall be used in first row of the blast.
8. Burden, spacing, length of stemming column and sub-drilling shall be maintained to the required levels only, which shall not be increased or decreased to avail excess ground vibrations produced and airblast levels caused. The Manager of the mine shall formulate the blast design in consultation with a scientific organization/institute, which shall be implemented as designed for the purpose. Such blast design shall be in accordance with this permission.
9. Effective systems shall be devised and followed to ensure warning and withdrawal of persons before blasting, as per Regulation 170(1) of the Coal Mines Regulations, 1957. While blasting, the Shotfirer and his assistants shall take adequate shelter. It shall be ensured that all the persons, Shotfirer and his assistants or any person is withdrawn from the restricted blasting area and takes shelter beyond 125m of the place of firing of shots.
10. Blasting operations shall be carried out during lean period of day light hours only, which shall be fixed, displayed and publicised in consultation with the elected representatives of the colony and market.
11. Every blast shall be monitored. The details of blasting parameters followed together with the results obtained at point 15m from the nearest house/shop in respect of following shall be maintained and made available at the office of the mine.
  - i) Distance of instrument from nearest blast hole
  - ii) Fly rock distance from the farthest hole
  - iii) ppv value in mm/second and frequency in Htz.
  - iv) Sound level in dB.

A suitable blaster's shelter shall be deployed for positioning of instrument and person making observations.

12. Prior to blasting each hole shall be muffled by old wire rope grid of 1.28m x 1.2m and 25mm Mats, each overlapping by 0.3m and loaded with atleast 4 sand bags each containing not less than 30Kgs of sand so as to ensure that flying rock does not come beyond 10m of the place of blast.
13. The owner(s) of the mine shall indemnify the residents in the event of any loss or damage, which might be caused due to blasting operations or any other cause, whatsoever.
14. Complaint, if any, received from resident of houses not belonging to owner and situated within the danger zone shall be immediately brought to the notice of this Directorate and no blasting shall done unless a fresh written permission is obtained from this Directorate.
15. This permission may be amended/modified or withdrawn at any time should it be considered in the interest of safety
16. This permission is being granted without prejudice to any other statutory requirements, which may or may become applicable to the mine at any time.
17. If at any time any of the conditions subject to which this permission is granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

Please acknowledge the receipt of this letter.

भवदीय,

  
21/10/06  
(ए वहीद)

स्नान सुरक्षा निदेशक,  
हैदराबाद क्षेत्र-1

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